THE MINISTER OF SUPPLY AND THE MINISTER. OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): No, Sir. The present pra ctice of the LIC is to waive fur tut e prem urns under whole Life policies which fall lue on and after the policy anniversary immediately following completion of 80 ye irs of age by the life assured or on and a ter the 35th policy anniversary, which rver is *later*. No proposal to change this practice is under consideration.

928. [Transferred to the 18//1 December, J 969]

L.I.G BOARD

929. SHRI A. '. CHATTERJEE: Will the PRIME MINISTER be pleased to refer to the answer o Unstarred Question No. 165 given in th 1 Rajya Sabha on the 22nd July 1969 an<1 state whether no technical person conversant with all branches of life insurance has so far been taken as a member of the L.I.G, Board?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): None of the Members o' the life Insurance Corporation is technically conversant with all branches of life insurance.

L.I.G. DEVELOPMENT OFFICERS

- 930. SHRI A. ft CHATTERJEE: Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question No. ii22 givei in the Rajya Sabha on the 12th Angus 1969 and state:
- (a) whether the 1 -ork-norms for development officers h; ve been unilaterally imposed on the Development Officers of the L.I.C.;
- (b) whether the service conditions of the development officers were settled by a Government Orde" of 1957;
- (c) whether the work-norms as imposed on the Development Officers are laid down in their service conditions; and
- (d) if not, whether such work-norms will be in breach of th< <se service conditions?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a) The L.I.G.

I the work-norms of the the Development Officers, Earlier,

THE MINISTER OF SUPPLY AND I there were discussions between the L.I.G. and the representatives of the National Federation of Insurance Field Workers of India on the question of work-norms though no agreement was reached.

(b) Yes, Sir.

- (c) The Government Order only broadly defined the duties of the Field Officers as they were then designated. It did not lay down work-norms
- (d) Since work-norms fixed by the L.I.C. are not inconsistent with the Government Order, there is no breach of the service conditions of the Development Officers.

L.I.G. PATNA DIVISION

- 931. SHRI A. P. CHATTERJEE: will the PRIME MINISTER be pleased to state:
- (a) whether the Divisional Manager of the L.I.C. of the Patna Division is using the conveyance of his subordinate staff for his personal use; and
- (b) if so, what steps are proposed to be taken in the matter?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR):
(a) and (b): The information is being collected and will be laid on the Table of the House as soon as it is available.

GENERAL INSURANCE

- 932. SHRI A. P. CHATTERJEE: Will the PRIME MINISTER be pleased to state:
- (a) whether Government's attention has been drawn to a report appearing in the Statesman dated the 6th November 1969 (Delhi edition) to the effect that the the Government of India are having second thoughts over the takeover of the business of General Insurance and that Government feel that the takeover of the business of General Insurance will not help Government much in getting additional resources; and
- (b), if so, what is the reaction of Govern* ment in the matter?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a)
Yes. Sir.